

No.101-6/2002-MN(Pt.)

Date: 09/01/03

To

M/s Fascel Ltd, Gujarat

Idea Cellular Ltd, Delhi and Gujarat

Airtel, Delhi and Gujarat

Hutch, Delhi and Karnataka

Bharti, Karnataka

Spice, Karnataka

BPL Tamil Nadu

Subject : Directive under Section 13 of TRAI Amendment Act on blocking of Transit Calls by CMSPs.

Reference : Tata Teleservices Ltd representation dated: 31/12/02.

Tata Teleservices Ltd vide their above referred letter has represented that originating calls from their subscribers & terminating in CMSO's networks in Gujarat, Karnataka, Tamilnadu and Delhi have been blocked on various occasions by the respective CMSPs as indicated above.

These calls are transited through BSNL/MTNL's PSTN. No reason has been furnished to M/s Tata Teleservices for such blockings.

2. As per clause 27.5 of Cellular Services License Agreement it is mandatory for cellular mobile service providers to provide interconnection to all other telecom service providers, for smooth flow of traffic & to meet the Quality of Service norms end to end, as well as on the interconnection link. Thus selective blocking of calls, as reported, is highly objectionable & is violative of the licence agreement as well as the Regulations relating to Interconnection & QOS, issued by the Authority from time to time.

To ensure the compliance to license terms and conditions and to protect consumers interest as per clauses 11(1)(b)(I) & (v) of TRAI (Amendment) Act 2000, the Authority hereby directs you under Section 13 of TRAI Amendment Act 2000 to ensure completion of calls originating in Tata Tele Service's network & terminating in your network, with immediate effect. Compliance may be reported within three days of issue of this directive.

This issues with the approval of the Authority.

(Harsha Vardhana Singh)

Secretary-cum- Principal Advisor

Copy To :

1. Tata Teleservices in response to their letters dt:31/12/2002.
2. CMD, BSNL. } For information
3. CMD, MTNL .} and necessary action.